

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No.(IB)-558(PB)/2017

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code,2016

IN THE MATTER OF:

Sh. Sanjay Arora

..... Petitioner

V/s

M/s Technopak Advisors Pvt. Ltd.

.....Respondent

Coram:

Order delivered on 30.11.2017

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Mr. Abhishek Paruthi, Advocate

For the Respondent(s) : -

ORDER

Ld. Counsel for the Petitioner is present. It is seen from the records filed with the typed set of documents along with application that at p.54 a demand notice has been issued to the Corporate Debtor by Ld. Counsel for the Petitioner on behalf



of Petitioner. For the issuance of demand notice, we do not find any authorization. Ld. Counsel for Petitioner to answer whether notice under Section 8 can be issued by an advocate on behalf of the Operational Creditor. Hence for the purpose of deciding on maintainability post the matter on 11.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
30.11.2017